

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 2191  
TO BE ANSWERED ON 29.07.2016

**ADOPTION OF CHILDREN**

2191. DR.KIRIT P. SOLANKI:  
SHRI RAGHAV LAKHANPAL:  
SHRI VENKATESH BABU T.G.:  
SHRI CH.MALLA REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of the new adoption guidelines notified by the Government along with in-country and inter-country adoption of children including adoption by single parents and orphanage societies reported during each of the last three years and the current year, State/UT-wise;
- (b) whether several missionaries/NGOs including Missionaries of Charity have discontinued adoption work in the country after notification of new guidelines, if so, the reasons therefor along with the reaction of the Government to further revise the adoption guidelines to remove cumbersome adoption procedure and to rein such missionaries/NGOs in adoption work;
- (c) whether the Government has launched foster care scheme for orphan children and assists adoption centres to overcome their genuine difficulties in new adoption guidelines and if so, the details thereof;
- (d) whether several placement agencies are reported to be involved in fraudulent activities in child adoption process and offering adoption to foreign couples without the permission of their biological guardians; and
- (e) if so, the number of complaints reported in this regard during the said period, State/UT-wise along with the action taken by the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI KRISHNA RAJ)

- (a): Some of the salient features of the Guidelines Governing Adoption of Children-2015 include provisions for making the entire adoption process online, treating NRI prospective adoptive parents at par with the domestic Prospective Adoptive Parents (PAPs), reducing the timeframe for completion of Home Study Report from two months to one month, authorizing all Specialised Adoption Agencies

both for in-country and inter-country adoption. As per the information provided by Central Adoption Resource Authority, the number of children placed under in-country and inter-country adoption during each of the last three years and the current year, State/UT-wise is **annexed**.

- (b): The Missionaries of Charity, has communicated to the Central Adoption Resource Authority that they have decided to suppress all of their adoption centres in India due to their inability to comply with the new Guidelines Governing Adoption of Children, 2015, as there are other agencies which are doing the same work in the locations where they have their centres. Due care has been taken under the provisions of the Adoption Guidelines, 2015 to make the entire Adoption process online, transparent and hassle free.
- (c): The Ministry of Women and Child Development had issued the Model Guidelines for Foster Care, 2015 to be adopted/adapted by the States/UTs as per their requirement. Some of the measures undertaken by Central Adoption Resource Authority to assist adoption centres to overcome their genuine difficulties in New Adoption Guidelines include orientation programmes on the New Adoption Guidelines; capacity building programmes for various stakeholders; hands-on training on the online adoption process through the Central Adoption Resource Information and Guidance System (CARINGS); timely resolution of the queries of the adoption centres;
- (d): Central Adoption Resource Authority has reported that they have not received any such complaints.
- (e): Does not arise.

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**Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question No.1291 for 29.07.2016 raised by Dr. Kirit P. Solanki, Shri Raghav Lakhanpal, Shri Venkatesh Babu T. G. and Shri Ch. Malla Reddy regarding Adoption of Children.**

**The number of children placed under in-country and inter-country adoption during each of the last three years and the current year, State/UT-wise**

S. No.	STATE	2013-14 (April, 2013 to March, 2014)		2014 -15 (April, 2014 to March, 2015)		2015-16 (April, 2015 to March, 2016)		2016-17 (April, 2016 to June, 2016)	
		In-country	Inter-country	In-country	Inter-country	In-country	Inter-country	In-country	Inter-country
1	ANDAMAN	4	0	10	0	0	0	0	0
2	ANDHRA PRADESH	272	15	341	20	123	21	21	3
3	ARUNCHAL PRADESH	0	0	6	0	0	0	0	0
4	ASSAM	91	3	77	5	72	12	12	1
5	BIHAR	56	0	59	2	83	13	39	8
6	CHATTISGARH	28	0	54	0	47	6	16	4
7	CHANDIGARH	0	0	15	0	8	0	1	0
8	DELHI	156	70	126	55	90	86	36	5
9	GOA	10	0	16	0	10	2	6	1
10	GUJARAT	138	10	153	22	123	23	29	5
11	HIMACHAL PRADESH	11	0	8	0	2	0	8	0
12	HARYANA	34	8	40	7	28	30	2	2
13	JHARKHAND	153	10	119	15	63	10	43	1
14	KARNATAKA	320	15	411	14	273	24	44	1
15	KERALA	185	13	199	13	121	23	32	6
16	MANIPUR	5	0	8	0	3	3	1	0
17	MADHYA PRADESH	176	3	114	1	72	8	50	9
18	MAHARASHTRA	1068	144	947	89	724	187	159	26
19	MIZORAM	14	2	10	1	10	9	4	1
20	MEGHALAYA	0	0	11	0	9	5	2	1
21	NAGALAND	8	0	43	0	3	2	1	2
22	ODISHA	182	26	198	32	230	35	51	4
23	PUDUCHERRY	16	10	27	6	21	9	6	1
24	PUNJAB	50	34	53	31	40	34	13	2
25	RAJASTHAN	182	5	181	4	102	7	33	2
26	TAMIL NADU	187	29	228	26	198	45	40	7
27	TRIPURA	24	0	29	0	13	0	7	3
28	TELANGANA	0	0	0	0	240	23	38	3
29	UTTAR PRADESH	176	0	193	4	123	12	31	4
30	UTTRAKHAND	12	0	12	1	11	0	3	0
31	WEST BENGAL	366	33	300	26	169	37	72	0
	<b>TOTAL</b>	<b>3924</b>	<b>430</b>	<b>3988</b>	<b>374</b>	<b>3011</b>	<b>666</b>	<b>800</b>	<b>102</b>

